

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 28 of 2019

IN

Company Appeal (AT) (Insolvency) No. 628 of 2019

IN THE MATTER OF:

Rajnish Gupta

...Applicant

Versus

Sh. K.G. Somani

...Respondent/Contemnor.

Present:-

For Appellant: Mr. Mukesh Gupta, Advocate.

For Respondent: Mr. Rahul Kumar, Advocate for R- 1.

ORDER
(Virtual Mode)

09.11.2020 Learned counsel for the Respondent wants time to file Reply.

Reply may be filed within a week.

List the Contempt Case for Admission on **3rd December, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

R N/nn/